

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.6 of 2024 along with IA (Diary) No. 7/2024

Subject : Petition under Section 29(5) of the Electricity Act, 2003 ('the Act') read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 ('CoB Regulations') and Regulation 2.3.1 (7) of the CERC (Indian Electricity Grid Code) Regulations, 2010 (Interlocutory application seeking ad-interim stay Order/Direction against Respondent No.1/Western Regional Load Dispatch Centre)

Date of Hearing : **12.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Tata Power Renewable Energy Limited (TPREL).

Respondents : Western Regional Load Dispatch Centre (WRLDC) & Anr.

Parties Present : Shri Sajjan Poovayya, Sr. Advocate, TPREL
Shri Venkatesh, Advocate, TPREL
Ms. Raksha Agarwal, Advocate, TPREL
Shri Abhishek, Advocate, TPREL
Shri Mohit Gupta, Advocate, TPREL
Shri Shantanu Singh, TPREL
Shri Utkarsh Saxena, TPREL
Shri Gajendra V, WRLDC
Ms. Pushpa. S, WRLDC

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner sought pass over the matter on the ground of arguing senior counsel being preoccupied in a matter before another forum. However, the matter could not be taken up at the end of the Board due to a paucity of time and accordingly, the matter was adjourned.

2. The Petition shall be listed for the hearing on admission on **24.1.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)